

[English]

### Anti-dumping Charge By USA

3537. SHRI S.B. SIDNAL:

SHRI SANAT KUMAR MANDAL :

Will the Minister of COMMERCE be pleased to state :

(a) whether the U.S. administration has charged India with injuring its domestic steel industry by dumping stainless steel wire rods in the U.S. market at unfair prices ;

(b) if so, the rationale behind this and its impact on India's exports to U.S. of these products ;

(c) whether the Government have made any investigation into this anti-dumping charge made by U.S. ;

(d) if so, the outcome thereof and which are Indian companies involved ;

(e) the extent to which the imposition of anti-dumping duties on these products will affect the India's exports ; and

(f) the steps being taken to set matters right ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE ( SHRI KAMALUDDIN AHMED ) : (a) to (f). Anti-dumping action is taken against the pricing policies of the exporters and is not directed against the Government. Such an action is to be carried out in accordance with the multilaterally agreed disciplines on the subject.

On 30th December, 1992 the US domestic stainless steel wire rods industry filed with the US authority an anti-dumping petition concerning dumping of stainless steel wire rods originating from Brazil, France and India. On 19th January, 1993 the US initiated an anti-dumping investigation in the case. On 16th February, 1993 the US International Trade Commission made an affirmative determination that there is a reasonable indication that an industry in the US is materially injured by reasons of imports of stainless steel wire rods from India, Brazil and France. The US department of Commerce provided opportunity to the concerned exporters to make available required information for making a determination in the case. On 28th July, 1993 the US Department of Commerce made a preliminary determination in the anti-dumping investigation estimating a dumping margin of 48.80% in respect of imports from India. On 12th October, 1993 the US Department of Commerce made a final determination confirming the dumping margin estimated in the preliminary determination. The US anti-dumping determination has named three Indian companies. These are Mukund Ltd., Sunstar Metals Ltd., and Grand Foundary Ltd. Anti-dumping duty is applicable on exports of stainless steel wire rods to USA by all categories of exporters from India including the three companies identified in the determination. Imposition of anti-dumping duty on an export product affects the competitiveness of the product vis-a-vis domestic suppliers.

[Translation]

### Bank Dacoities in Bihar

3538. SHRI PREMCHAND RAM: Will the Minister of FINANCE be pleased to state:

(a) whether employment or, financial assistance has been provided to the dependents of the employees of the public sector banks who were killed/injured in bank dacoities in Bihar during the last three years: and

(b) if so, the details thereof, bank-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) information is being collected and will be laid on the Table of the House.

[English]

#### **Settlement of Claims by Oriental Insurance Company**

3539. SHRI V. SREENIVASA PRASAD:

Will the Minister of FINANCE be pleased to state:

(a) whether representations regarding withholding of cases of claims of settlement and refund of overseas medi-claim policies by the Corporate headquarter of the Oriental insurance Company Limited have been received by the Government in the recent past;

(b) if so, the details thereof; and

(c) the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) (a) to (c):- Yes, Sir. A representation was received in the Ministry

of Finance in August, 1992 from one Shri O.P. Chawla of New delhi in respect of his claim under overseas Medi Claim Policy issued by the 'oriental Insurance Company Limited'. The General Insurance Corporation of India(GIC) reported that they followed up the matter with the Mercury insurance Services Pvt. Ltd., U.K., who have been appointed by 'oriental' as Claim Settling Agents. The claim settling agency furnished a list of hospitals where he could be treated and requested the insured to submit the bills of treatment which he has not done so far. The insured had now approached the Oriental to refund the premium paid by him which was not possible since the policy had run its term. This position was brought to his notice by the 'Oriental'.

#### **Car Rental Companies**

3540. SHRI VIJAY NAVAL PATIL:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether a few international car rental companies are operating in the country;

(b) if so, the particulars thereof alongwith the terms and conditions for operating these cars; and

(c) the extent to which these companies are allowed to repatriate profits earned by them from these operations?

THE MINISTER OF CIVIL AVIATION AND TOURISM: (SHRI GHULAM NABI AZAD) (a) to (c). The Government approved the foreign collaboration agreements of following Indian Companies for operating Rent-A-Car scheme in the country: